## 12.47. hrs. QUESTION OF PRIVILEGE-Contd. MISREPORTING OF LOK SABITA PROCEEDINGS IN THE FIMES OF INDIA-Contd.

MR. SPEAKER : Hon, Members, on the 10th April, 1972. Shri Atal Bihari Vajpayee raised a question of privilege regarding a news report cirulated by the UNI and published in the Times of India Bombay, dated the 5th April, 1972, which purported to report certain remarks stated to have been made by the Prime Minister in the House on the 4th April, 1972, but which were not contained in the Lok Sabha Debates of that date. I had then said that I would first ask the Editor of the paper to state what he had to say in the matter.

The Editor of the *Times of India*, Bombay, has informed me that "the story in question was a *UNI* news item and we used the item along with many other pepers in good faith." I have also received a letter from the General Manager of the *UNI*, which reads, *inter alia*, as follows :--

"It appears that the correspondent misheard the speech in the laughter and applause interpersing her speech..."

What about the poor Speaker ? You expect him to hear everything ?

"... I regret that this error had crept in. May I assure you that there had been no deliberate attempt to damage the cause or reputation of any individual or party. I hope that this inadvertent lapse would be condoned."

In view of the above explanations and regret, the matter may be dropped. I take it that the Honse agrees.

भी घटन बिहारी वात्रयेवी (ग्वानियर): अध्यक्ष महोदय, मैं घाप से सहमन हू कि इन मामले को ग्रव समाप्त कर दिया जाये। टो का-टोकी में कोई बात सुनने से रह जाये, यह बात तो गुले के नीचे उतर सकती है, लेकिन टोका-टोकी में कोई बान सुनने में बढ़ जाये, जैसा कि स्पष्टीकरण में कहा गया है, यह समझ में पाने बाली बान नहीं है। लेकिन यू. पी. आई. बाले कहते हैं कि उन्होंने जान-बूझ कर ऐसा नहीं किया है। मैं इस को मानता हूं। लेकिन जिन को हम तस्वीर में लाना चाहते थे, वह तस्वीर में नहीं हैं। इस लिए मैं समभतता हूं कि इस मामले को सम।प्त कर दिया जाये। मुझे इस पर कोई आपत्ति नहीं है।

संसदीय कार्यं तथा नौवहन और परिवहन मंत्री (श्री राज बहावुर)ः किन को तस्वीर में लाना चाहते थे ?

मध्यक्ष महोदयः पतानहीं, उन के मन में क्या सम्वीर है। यह भी एक मिस्ट्री है। इस का पता करना ही पड़ेगा।

12 50 hrs.

## PAPERS LAID ON THE TABLE NOTIFICATIONS UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Centual Excise Rules, 1944 :---

- G. S. R. 231 (E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (2) G.S.R. 232 (E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (3) G.S.R. 416 published in Gazette of India dated the 1st April, 1972 together with an explantory memorandum. [*Placed in Libaray. See* No. L1-1811/72]

## AIRCRAIT (SECOND AMENDMENT) RULES

THE MINISTIR OF TOURISM AND CSVIL AVIATION (DR. KARAN SINGH): On behalf of Dr. Sorojini Mahish; I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R, 324 in Gazette of India